GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 3603

TO BE ANSWERED ON THE 02ND APRIL, 2025/ CHAITRA 12, 1947 (SAKA)

PROHIBITED NARCOTIC DRUGS IN GUJARAT

3603 # SHRI SHAKTISINH GOHIL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a)the quantity of prohibited narcotic drugs seized in Gujarat during the last three years till January 30, 2025;
- (b) the number of offenders arrested in connection with these cases; and
- (c)the measures being taken by Government to curb the repeated instances of drug seizures in Gujarat?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a)&(b) The quantity of prohibited narcotic drugs seized in Gujarat during the last three years till January, 2025 as reported by various Drug Law Enforcement Agencies (DLEAs) to Narcotics Control Bureau (NCB) is at Annexure-I. The number of offenders arrested in connection with these cases as reported by various DLEAs to NCB is at Annexure-II.
- (c) The Government has taken various measures to curb drug trafficking in the country including Gujarat, some of which are as under: -
- (i) The government has fostered inter-agency coordination, with the NCB working closely with other law enforcement agencies, such as the police and customs, to share intelligence and conduct joint operations.

- (ii) Creation of Multi Agency Maritime Security Group (MAMSG) by National Security Council Secretariat (NSCS) under the National Maritime Security Coordinator (NMSC) on 15.11.2021. Two sub-groups have been created under MAMSG as MSG(Policy) and MSG(Int). NCB is a permanent member of MSG-Int.
- (iii) Regular Inspections are conducted by port authorities to ensure that all goods, including containers are properly inspected and cleared before its release.
- (iv) The Coast Guard is providing training to NCB and Port Authorities to detect and prevent drug trafficking.
- (v) A 4-tier Narco-Coordination Centre (NCORD) mechanism for ensuring better coordination between Central & State Drug Law Enforcement Agencies and other stakeholders in the field of controlling drug trafficking and drug abuse in India has been established. An all-in-one NCORD portal has been developed for information related to drug law enforcement.
- (vi) A dedicated Anti-Narcotics Task Force (ANTF) headed by Additional Director General/ Inspector General level Police Officer has been established in each State/ Union Territory to function as the NCORD Secretariat for the State/ Union Territory and follow-up on compliance of decisions taken in NCORD meetings at different levels.
- (vii) To monitor the investigation of important and significant seizures, a Joint Coordination Committee (JCC) under the Chairmanship of Director General, NCB has been set up.

- (viii) Border Guarding Forces (Border Security Force, Assam Rifles and Sashastra Seema Bal) have been empowered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 to carry out search, seizure and arrest for illicit trafficking of narcotic drugs at international border. Further, Railway Protection Force (RPF) has also been empowered under NDPS Act to check drug trafficking along the railway routes.
- (ix) NCB coordinates with other agencies like, Navy, Coast Guard, Border Security Force, State ANTF, etc. to conduct joint operations to control the drug trafficking.
- (x) A task force on Darknet and Crypto-Currency has been set up under the Multi Agency Centre (MAC) mechanism with a focus on monitoring all platforms facilitating Narco-trafficking, sharing of inputs on drug trafficking amongst Agencies/MAC members, interception of drug networks, continuous capturing of trends, modus operandi & nodes with regular database updates and review of related rules & laws.
- (xi) A National Narcotics Helpline No. 1933 "Madak-Padarth Nished Asoochna Kendra" (MANAS) has been created as 24x7 toll-free National Narcotics Call Centre helpline. Accordingly, MANAS has been envisioned as an integrated system providing a single platform for citizens to log, register, track and resolve drug related issues/problems through various modes of communication like call, SMS, Chat-bot, e-mail & web-link.

(xii) Regular efforts are being made to increase international cooperation for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs & Psychotropic Substances and Precursor Chemicals.

RS USQ No. 3603 FOR 02.04.2025

Annexure-I

<u>Details of Quantity of prohibited Narcotic Drugs seized in Gujarat by various DLEAs during last three years till January, 2025</u>

Sr.no	Drugs (InKg/Blots/Nos/Bottles)	2022	2023	2024	2025 (Till Jan)
1.	ATS (In Kg)	223.78	60.81	808	0.04
2.	Cocaine (In Kg)	53.97	87.13	13.19	0.03
3.	Ephedrine/ (In Kg)	0	479.00	0	0
4.	Codeine (Kg)	91.10	0	1.00	1613
5.	Ganja (In Kg)	12,839	12,486	6,574	0.23
6.	Hashish (In Kg)	933.97	53.44	3,716	0.36
7.	Heroin (In Kg)	741.59	30.93	90.14	0
8.	Ketamine (In Kg)	0	0	59.78	0
9.	LSD (In Blots)	0	30	19	0
10.	MDMA (In Kg)	0.01	0.19	0	0
11.	Mephedrone (In Kg)	325.58	12.24	42.71	0.29
12.	Mescaline (In Kg)	0	0	21.17	0
13.	Morphine (In Kg)	0	0	2.70	0
14.	Opium (In Kg)	11.48	4.72	320	8
15.	Poppy Straw (In Kg)	13,120	10,460	7,920	2,145
16.	Injections (In Nos)	0	2,58,672	0	0
17.	CBCS (In Bottles)	8,402	27,089	16,509	1,400
18.	Tablets (In Kg)	102.49	615.98	0	108
19.	Tablets (In Nos)	9,444	6,17,179	2,884	0

Source: Narcotics Control Bureau

RS USQ No. 3603 FOR 02.04.2025

Annexure-II

Number of offenders arrested in State of Gujarat by various DLEAs from 2022 to January, 2025

Sr.No	Year	No of Cases registered	No persons arrested
1	2022	516	849
2	2023	604	803
3	2024	623	903
4	2025 (Till Jan)	79	101

Source: Narcotics Control Bureau
